

One extra departmental branch office at Surajpura

- (b) (1) Kuren
- (2) Gopalpur
- (3) Bonhibabra
- (4) Biauta
- (5) Barsarigarh
- (6) Nadani

Underbridge at Warangal

1283. Shri Madhusudan Rao. Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No 748 on the 24th February, 1959, in respect of underbridge at Warangal and state whether any action has since been taken in regard to the construction of an underbridge at the alternative site suggested by the City Municipality?

The Deputy Minister of Railways (Shri S V Ramaswamy). Yes, Sir The site for the proposed underbridge at Warangal has been inspected jointly by the representatives of the Railway Administration and the Warangal Municipal Authorities The Railway Administration have asked the Municipal Authorities to examine the issue in consultation with the Public Works Department of the State Government and submit their concrete proposal, complete with necessary technical data The Railway Administration will take further action after they have received a reply from the Municipal Authorities

Family Planning

1284. Shri S. A Mehdi. Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No 125 on the 11th February 1959 and state

(a) the number of people operated upon during 1958 for sterilisation in Kerala and Madras States, and

(b) whether any State has objected to this sterilisation process?

The Minister of Health (Shri Karmarkar): (a) The number of

sterilisation cases reported are as follows

Kerala	3,280
Madras	2,850

(b) No Sir

House Building Co-operative Societies in Delhi

1285. Shri Ram Krishan Gupta: Will the Minister of Health be pleased to state

(a) whether any applications from the House Building Co-operative Societies in Delhi are pending for approval for house building programme,

(b) if so, the names of the societies,

(c) the dates since when these applications are pending,

(d) reasons for delay in considering them, and

(e) when these are likely to be approved?

The Minister of Health (Shri Karmarkar) (a) to (e) Necessary information is being collected and will be laid on the Table of the Sabha in due course

12 hrs

MOTIONS FOR ADJOURNMENT

ALLEGED VIOLATION OF INDIAN AIR SPACE OVER CALCUTTA

Mr Speaker. I have received notice of two adjournment motions regarding violation of our air space over Calcutta by foreign military jet aircraft with impunity One was given by Shri Sadhan Gupta and the other by Shrimat Parvathi Krishnan and Shri Nagi Reddy They relate to the same thing Has the hon Minister to say anything in this regard?

Shri Sadhan Gupta (Calcutta-East) May I submit

Mr. Speaker. There is nothing to say It is not a question of admission He has quoted some portions

here. It is clear that he wants to know whether any foreign aircraft has passed over Calcutta

The Minister of Defence (Shri Krishna Menon): Sir, hon Members are rightly perturbed about a press report that appeared in Calcutta papers in pronounced headlines two days ago. It said that in the first week of this month and for the second time in a fortnight air space over Calcutta was violated by a foreign plane when a medium range jet fighter flew in from north-west etc and that earlier in the last week of July, a heavy jet bomber without any identification mark flew over Calcutta. These violations, says the report, were detected by a powerful radar and the aircraft were given necessary signals, but no response was received.

The facts, as known to Government, are that there have been no violations of our air space and no contravention of international law or agreements in regard to these two occasions. The two aircraft had been cleared by us and all the necessary formalities had been observed.

On the 9th August, a Canberra bomber, No WG 727 Royal Air Force, took off from Delhi en route Rangoon overflying Calcutta. The necessary clearance had been given and all formalities observed in this case. In regard to the other one on the 25th July, a United States Air Force C-121 Constellation aircraft, No 4070 of the Military Air Transport Service that is, US Military Air Transport Service, landed at Delhi from Bangkok overflying Calcutta. Again, on the 29th, the same aircraft took off from Delhi for Bangkok overflying Calcutta. These aircrafts are not unidentified ones. I have given their numbers and in both cases the clearance, according to usual procedures, had been given by the Ministry of External Affairs with the concurrence of Air Headquarters.

As for the last part of the statement, which refers to detection by a powerful radar and all signals being given to them but there was no res-

ponse, Government desire to say that the facts are not as alleged. No doubt, our radar would detect any aircraft and did spot these also in the usual course. But no question of detection or warning arose in this matter.

Mr. Speaker: There is no foundation for this and in view of the statement of the hon Minister, I disallow these adjournment motions.

Shri Sadhan Gupta: The Constellation aircraft of the 15th July.

Mr. Speaker: Both of them have been licensed, or at any rate, all papers have been sent in respect of these.

Shri Sadhan Gupta: The press report says that it was a heavy jet bomber. As far as we know Constellation aircraft are not jet aircraft. So, is the story of jet aircraft wrong?

Shri Krishna Menon: Yes, Sir. I gave that information also. That refers to the second aircraft. Newspapers probably do not know the difference between a heavy bomber and a medium jet bomber. It is a Canberra jet bomber.

Mr. Speaker: It is a jet bomber. Now, papers are to be laid on the Table.

12 05 hrs

PAPERS LAID ON THE TABLE

REVISION OF CONSTRUCTION SCHEDULE OF BHAKRA DAM

The Deputy Minister of Irrigation and Power (Shri Hathl): Sir, on behalf of Hafiz Mohammad Ibrahim, I beg to lay on the Table a copy of a statement regarding revision of the construction schedule of the Bhakra Dam [Placed in Library. See No LT-1549/59].

NOTIFICATIONS ISSUED UNDER MOTOR VEHICLES ACT

The Minister of Transport and